GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY DEPARTMENT OF COMMERCE LOK SABHA

UNSTARRED QUESTION NO. 1398 ANSWERED ON 09/12/2025

INDIA-UK FREE TRADE AGREEMENT

1398. DR. MALLU RAVI:

Will the Minister of **COMMERCE AND INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) the specific timeline for ratification and presentation of the India-UK Free Trade Agreement (FTA) to the Parliament;
- (b) the specific domestic laws or regulations (e.g., in tariffs, conformity assessment, or intellectual property) that will require amendments to implement the agreement's provisions;
- (c) the official status of the separate 'Double Contributions Convention' (DCC) to resolve the social security payments issue; and
- (d) whether its implementation be concurrent with the main FTA, if so, the details thereof?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्यमंत्री (श्री जितिन प्रसाद) THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JITIN PRASADA)

- (a) & (b): India and United Kingdom have signed Comprehensive Economic and Trade Agreement (CETA) on 24th July 2025. The Cabinet's approval for signature and ratification of the agreement has already been obtained. Provisions such as the ones related to the tariff concessions and Rules of Origin under the agreement get operationalized through notifications under existing statutes such as the Customs Act, 1962 and Customs Tariff Act, 1975. The conformity assessment and provisions related to intellectual property do not require amendments to existing laws and regulations.
- (c) & (d): Both sides are constructively engaged to finalize the Double Contributions Convention (DCC). As per the side letter to negotiate Double Contribution Convention between India and the UK that was signed as part of India-UK CETA, the DCC shall enter into force at the same time as the India-UK CETA.
